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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**
+ **W.P.(C) 2110/2003**

ASSC.OF UPSC RECTD.PROG.OFFICERS & ANR. Petitioners
Through Mr. Samrat Nigam & Mr. Abhimanyu
Walia, Advocates

versus

UNION OF INDIA OTHERS. Respondents
Through Mr. Rajeev Sharma for Respondent
Nos.2 & 3

CORAM:

JUSTICE S.MURALIDHAR

JUSTICE TALWANT SINGH

ORDER

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26.02.2020

W.P.(C) 2110/2003

1. The Registry has wrongly shown the writ petition to be a disposed off case. It has in fact been revived by the order of the Court dated 3rd February, 2020. The Registry will accordingly make the necessary correction to the cause list.

CM APPL. 7611/2020 (stay)

2. Notice be issued to the Respondents. Mr. Rajeev Sharma, Advocate accepts notice for the Non-Applicants/Respondents No.2 & 3.

3. Notice to the remaining Respondents. *Dasti* in addition.

4. All actions taken will be subject to the outcome of the petition.

5. List on 23rd March, 2020.

S.MURALIDHAR, J.

TALWANT SINGH, J.

FEBRUARY 26, 2020/mw